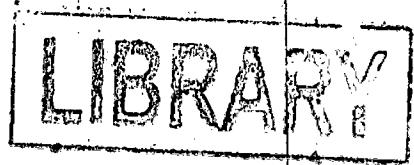


CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH



No. OA 350/642/2017

Date of order : 15.12.2017

Present: Hon'ble Ms. Manjula Das, Judicial Member

PADMA LOCHAN MONDAL
S/o Mohan Chandr Mondal,
Working as Rank CMD (OG),
P.No.29292, Group - 2 & 3,
Sub Depot - Vehicle Department,
Panagarh, Dist. - Burdwan,
R/o 26/18 Bharati Road,
B-Zone, Durgapur - 5,
Dist. - Burdwan,
Pin - 713205.

...APPLICANT

VERSUS

1. Union of India, service through
The Secretary,,
Ministry of Defence,
South Block,
New Delhi - 100011
2. The Commandant,
Vehicle Depot
Panagarh,
PO - Panagarh,
Dist - Burdwan,
Pin - 900349, 99 APO
3. Administrative Officer,
Vehicle Depot,
Panagarh,
Pin - 900349, 99 APO
4. Personnel Officer (Civ),
Vehicle Depot,
Panagarh,
Pin - 900349, 99 APO.

...RESPONDENTS.

For the applicant : Mr.T.K.Biswas, counsel

For the respondents: Mr.A.K.Chattpadhyay, counsel

O R D E R (ORAL)

By this OA the applicant makes a prayer for a direction to the respondents to enlarge his increment to the promotional post (CMD) by revising

his pay with all arrear and for directing the respondent authorities to consider the representation dated 31.1.2017 within the specific period of time.

2. Mr.Biswas, ld. Counsel for the applicant however, submits that the applicant will be satisfied if the OA is disposed of with a direction upon the respondent authorities to consider and dispose of the representation dated 31.1.2017. Mr.Chattpadhyay, ld. Counsel for the respondents submits that there is no objection if the matter is sent to the department for taking a decision on the representation.

3. Heard both the ld. Counsels and perused the papers.

4. By accepting the prayer made by both the parties, I think it proper to send the matter to the respondent authorities for their decision.

5. Accordingly, without going into merit, I dispose of the present application by directing the respondent authorities to consider and dispose of the representation dated 31.1.2017 (Annexure A/5) as made by the applicant before them, by passing a reasoned and speaking within a period of 3 months from the date of receipt of the order. The decision so arrived shall be communicated to the applicant forthwith.

6. The OA therefore stands disposed of. No costs.

(MANJULA DAS)

JUDICIAL MEMBER

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